

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 112
(IB)-561/ND/2020

IN THE MATTER OF:

Quippo Infrastructure Ltd.	...	Applicant
Vs.		
Haridwar Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 30.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Mr. Abhishek Sharma, Ms. Anisha Mahajan, Advs.

For the Respondent :Ms. Gunjan Ahuja, Ms. Pooja Dhar, Advs.

ORDER

Pleadings are complete. Documents have come on e-portal of the Tribunal.

Learned Counsel for the Corporate Debtor seeks adjournment stating that office cannot be accessed due to one of the office colleague suffering from fever. No further adjournment will be granted. List on 16.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)